

19
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

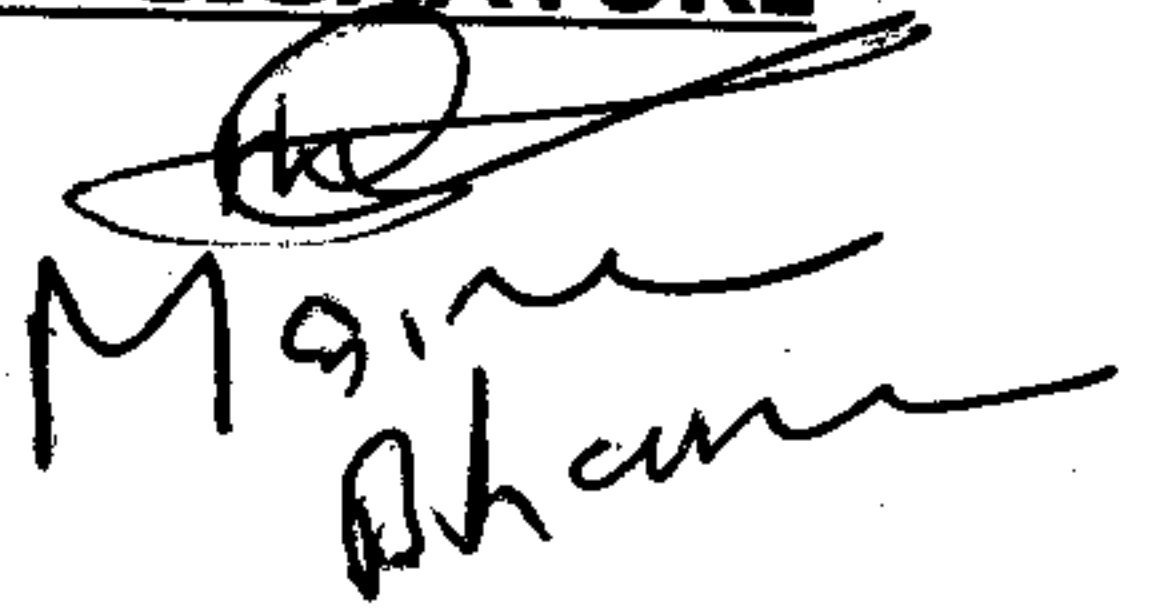
Co. Appeal No. 11/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2018**

Name of the Company: Rajesh Thahirani & Anr.
(Leeway Developers Pvt Ltd)
V/s.
ROC Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISH BUCHASIA	PCS	Petitioner	
2.				

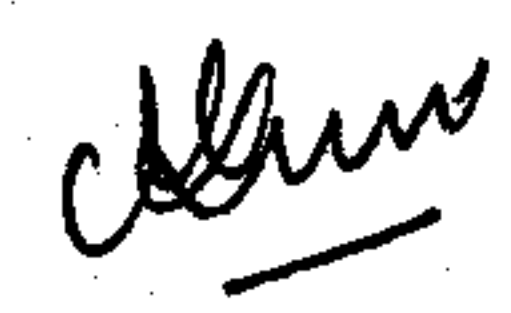
ORDER

Learned PCS Mr. Manish Buchasia present for Appellant. None present for ROC.

ROC representation received.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 1st day of March, 2018.